

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 40633 of 2019

(Arising out of Order-in-Appeal No. 650/2018(CTA-II) dated 28.12.2018 passed by the Commissioner of Central Tax (Appeal-II), Coimbatore – 641 018.

M/s. Ferromet Steels (P) Ltd.,
80, Thandalacherry Village
Swathyavedu Road
Kavarapettai 601 201

Appellant

Vs.

**The Commissioner of GST
& Central Excise ,
Chennai Outer Commissionerate ,**
Newry Towers, No.2054, I Block
II Avenue, 12th Main Road
Anna Nagar
Chennai – 600 040.

Respondent

APPEARANCE:

Ms. G. Pallavi Ganesh, Advocate for the Appellant

Shri. S. Bala Kumar, Assistant Commissioner (AR) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

Final Order No. **40561 / 2020**

Date of Hearing: 25.02.2020
Date of Decision: 25.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is

dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

Rkp